

SECTION - III

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 25892 OF 2013
WITH
PRAYER FOR INTERIM RELIEF

The Assessing Officer, Textiles Committee

.....Petitioner

-Versus-

M/s. Premium Suiting Pvt. Ltd. and Anr.

.....Respondents

OFFICE REPORT

The matter above-mentioned has been filed by Mr. Chirag M. Shroff, Advocate on behalf of the petitioner against the Judgment and Order dated 6th March 2013 of the High Court of Judicature at Allahabad in W.T. No. 354 of 2006.

It is submitted that there was a delay of 32 days in refiling the SLP and the same has been condoned by the Competent Authority.

It is further submitted that SLP (C) No.10272 of 2007 (registered as C.A. No. 6663 of 2008) referred to on page B of List of Date and Annexure P-20 was listed before the Court on 12th November 2008, when the Court was pleased to grant the leave and dispose of the Civil Appeal. Copy of order dated 12th November 2008 is annexed as Annexure P-20 of the SLP(Page Nos.185-190 of the paper books)

The matter is listed before the Hon'ble Court with this office report.

Dated this the 16th day of August, 2013.

ASSISTANT REGISTRAR

Copy to:-

Mr. Chirag M. Shroff, Advocate
92, Lawyers Chambers

ASSISTANT REGISTRAR